

Statements showing action taken by Government on various assurances, promises and undertakings given by Ministers during various sessions of Lok Sabha

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY

AFFAIRS (SHRI P. NAMGYAL) : On behalf of Shrimati Sheila Dikshit, I beg to lay on the Table the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha :

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| <p>(i) Statement No. XXII—Fourteenth Session 1984
[Placed in Library. See No. LT-6359/88]</p> <p>(ii) Statement No. XVIII—Fourth Session, 1985
[Placed in Library. See No. LT-6360/88]</p> <p>(iii) Statement No. VI—Fifth Session, 1986
[Placed in Library. See No. LT-6361/88]</p> <p>(iv) Statement No. XIII—Sixth Session, 1986
[Placed in Library. See No. LT-6362/88]</p> <p>(v) Statement No. XI—Seventh Session, 1986
[Placed in Library. See No. LT-6363/88]</p> <p>(vi) Statement No. X—Eighth Session, 1987
[Placed in Library. See No. LT-6364/88]</p> <p>(vii) Statement No. VI-II part of Eighth Session, 1987
[Placed in Library. See No. LT-6365/88]</p> <p>(viii) Statement No. V—Ninth Session, 1987
[Placed in Library. See No. LT-6366/88]</p> <p>(ix) Statement No. III—Tenth Session, 1988
[Placed in Library. See No. LT-6367/88]</p> | <p>} Seventh Lok Sabha</p> <p>} Eighth Lok Sabha</p> |
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12.14 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary General of Rajya Sabha :

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its

sitting held on the 3rd August, 1988 adopted the following motion in regard to the Indian Medical Council (Amendment) Bill, 1987 :

"That this House recommends to the Lok Sabha do appoint a Member of the Lok Sabha to the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987, in the vacancy caused by the resignation of

Shri P.V. Narasimha Rao from the membership of the Joint Committee and communicate to this House the name of the member so appointed by the Lok Sabha to the said Joint Committee."

I am to request that the concurrence of the Lok Sabha in the said motion and also the name of the member of the Lok Sabha appointed to the Joint Committee may be communicated to this House.

12.15 hrs.

BUSINESS OF THE HOUSE

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL) : With your permission, Sir, on behalf of Shri H.K.L. Bhagat I rise to announce that Government Business in this House during the week commencing Monday, the 8th August, 1988, will consist of :

- (1) The Minister of Agriculture to reply on the discussion under Rule 193 regarding devastating floods in various parts of the country resulting in immense loss of life and property and the relief measures taken by the Government.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.
- (3) Discussion and voting on :
 - (a) Demands for Grants (Punjab) for 1988-89.
 - (b) Demands for Grants (Tamil Nadu) for 1988-89.
- (4) Consideration and passing of :
 - (a) The Water (Prevention and Control of Pollution) Amendment Bill, 1988.

(b) The Motor Vehicles Bill, 1988.

- (5) Further discussion under Rule 193 on the atrocities on Harijans and Adivasis in different parts of the country.

SHRI BALWANT SINGH RAMOO-WALIA (Sangrur) : I request that the following may be included in the next week's agenda :

People of Punjab, Haryana, Himachal and Chandigarh, particularly those from Ludhiana and Jalandhar have to visit Bombay off and on. A direct air service from Chandigarh to Bombay, and Ludhiana to Bombay be immediately started. It will help boost the development of Punjab and other States.

SHRI RAJ KUMAR RAI (Ghosi) : The Development of Chemicals reflected the intentions to recover the amount overcharged by the drug companies from the consumer in the Drug Policy announced in December 1986, but so far nothing has been done. The estimated amount recoverable from drug companies under various provisions of the Drugs (Prices Control) Order, 1979 is around Rs. 800 crores. What to talk of recovery, the Department has not even collected the information and details for working out the amount due. The Department issued notices to 200 drug companies about four years back, asking them to provide the details in respect to the bulk drug utilized and the overcharging from the poor consumer; but after that, nothing has been done. Of course, some amount has been deposited by the companies as directed by various courts, but under other provisions, the files have not been touched. In the case of two or three drugs, the Department worked out the amount due, which is around Rs. 25 crores; but since last three years, nothing has been collected. As the matter is very serious and public money is involved, I urge the Government to appoint an investigating committee of M.Ps to look into the matter.

[Translation]

SHRI VIRDHI CHANDER JAIN (Barmer) : Not only in Delhi but also in